

(b) The licensed porter claiming to be old, infirm or incapable of performing his duty due to serious disease is to be medically examined and certified physically not fit by a railway doctor. He should also be the sole earning member of the family. The porter's licence can be transferred to his son or adopted son or if he has no son or his son is not alive, to his near relative which includes brother, brother's son or wife's brother. An affidavit is to be produced by the licensed porter under the seal of a magistrate towards proof of the dependence of the family and the nature of relationship of the nominee. The nominee is also to be certified physically fit to perform the duty of licensed porter by a railway doctor.

(c) No such case of transfer is pending in the Bombay division of Western Railway.

[English]

Smuggling activities by Air India Staff

8863. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have initiated any enquiry into the reported incidents of involvement of the Air India staff in smuggling activities;

(b) if so, the findings of the enquiry;

(c) whether any employees of the Air India have been suspended on charges of smuggling activities during 1989-90;

(d) if so, the details thereof; and

(e) the nature of goods smuggled by or with the connivance of the Air India's staff during 1989-90?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (e). The officials of the Customs Department investigate each seizure and initiate judicial proceedings. Action was taken against three Air India officials during 1989-90 as per statement given below.

STATEMENT*Details of employees of Air India Staff involved in smuggling activities during the year 1989-90*

<i>Sl. No.</i>	<i>Name of employee</i>	<i>Particulars of charge/Offence</i>	<i>Financial implication of the offence (value of item)</i>	<i>Remarks</i>
1	2	3	4	5
1.	Mr. N.B. Chavan, Sr. Telephone Operator	Smuggling of Heroin (250 gms)	UKL 25,000	Suspended on 2.2.89. He was awarded five years imprisonment by London Court.
2.	Mr. B K. Salian, Jr. Operator	Smuggling of 240 gold bars	Rs. 95,00,000/-	Suspended on 23.5.89. Show Cause Notice issued on 8.11 89 by Customs.
3	Mr. J.V Gursahani, Sr A. Techn	Smuggling of 120 gold bars	Rs 46 80,000/-	Suspended on 6 2.90. He was detained under COFFEPOSA Act 1974 on 21 2.90 for the period of the year